

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.299/93.

FRIDAY, THIS THE 10TH DAY OF JUNE, 1994.

SHRI V. RAMAKRISHNAN .. MEMBER (A)

SHRI A.N. VUJJANARADHYA .. MEMBER (J)

P. Vishweswariah,
aged 48 years,
S/o. Late Sri Gangappa,
1028/A, Gokul 1st Stage, 2nd Phase,
Bangalore - 560 054. Applicant

(By Advocate Dr. M.S. Nagaraja)

Vs.

1. The Chief Superintendent,
Central Telegraph Office,
Bangalore-560 001.
2. The Director,
Telecommunications,
Bangalore area,
Bangalore-560 009.
3. The Director General,
Department of Telecommunications,
Sanchar Bhavan,
New Delhi.
4. Union of India,
represented by
Secretary to Government,
Ministry of Communications,
New Delhi.

.... Respondents

(By Advocate Shri G. Shanthappa)
Addl. Central Govt. Stg. Counsel

O R D E R

Shri V. Ramakrishnan, Member (A):

We have heard Dr. Nagaraja, learned counsel for the applicant for some time. Dr. Nagaraja contends that the department should have taken up common proceedings under Rule 18 of the CCS(CCA) Rules as the cash Jamadar was also involved in the transaction. He

now finds on the basis of the materials made available by the respondent department that the appeal filed by the cash Jamadar Shri V. Rajendran has been allowed by the Appellate Authority by order dated 15.5.1993 where the penalty awarded to Shri Rajendran ^{the order} to remit Rs.10,000/- by the Disciplinary Authority has been set aside. Dr. Nagaraja submits that this appellate order was issued on 15.5.1993 and whereas the present application was filed on 25.2.1993.

2. In view of this new development, viz., disposal of the appeal of Shri Rajendran, cash Jamadar, the learned counsel submits that the applicant would like to avail himself of the opportunity of filing a comprehensive revision petition before the ^{Appellate} Authority.

3. The learned counsel for the department Shri G. Shanthappa also has no objection to this.

4. In view of the above submissions, the applicant may file a revision petition within one month from today and if he does so the revising authority will dispose off the same by means of a detailed speaking order within three months from the date of filing of the revision petition.

5. All the contentions are left open. No costs.

A. N. Vujjanaradhy
(of 6/94)
(A. N. VUJJANARADHYA)
MEMBER (J)

V. Ramakrishnan
(of 6/94)
(V. RAMAKRISHNAN)
MEMBER (A)